

**Central Administrative Tribunal
Principal Bench**

**CP No.793/2015
in
OA No.2456/2013
MA No.128/2016**

New Delhi, this the 26th day of February, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Anand Kumar,
S/o Shri Ramesh Kumar Chhari,
R/o H.No.S-563, School Block,
Shakar Pur,
Delhi-110092.

...applicant

(By Advocate : Shri Ajesh Luthra)

Versus

1. Sh. Najeeb Jung,
Lt. Governor, Delhi
Raj Niwas, Raj Niwas Marg,
Delhi-110054.
2. Sh. B.S. Bassi,
Commissioner of Police,
Delhi Police Headquarter,
MSO Building, New Delhi.
3. Ms. Madhur Verma,
Dy. Commissioner of Police,
North District, Civil Lines,
Delhi.

...respondents.

(By Advocate : Shri N.K. Singh for Ms. Avnish Ahlawat)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

Learned counsels for the parties are *ad idem* that in terms of order dated 19.02.2016. The order passed by this Tribunal in OA

No.2463/2013 stands complied with. The order passed by the Additional Deputy Commissioner of Police-I reads thus :-

"ORDER

In pursuance of judgment dated 21.05.2015 passed by Hon'ble CAT, Delhi in O.A. No.2456/2013 Ex. Ct. Anand Kumar, No.2097/PCT Vs. GNCT, Delhi & Others as well as legal opinion of L.A. to C.P., Delhi and the decision of GNCT, Delhi, conveyed vide letter No.F.21/01/2001/HP-I/P.File/8042 dated 17.02.2016, received through PHQ's endst. No.F.XII/28(47)/2013/434-40/Rectt.Cell(AC-VI) /PHQ dated 18.02.2016 to implement the Hon'ble CAT's order, the orders of disciplinary authority imposing the punishment of removal from Service vide order No.12642-741/HAP/P-II/PCR dated 28.06.2013 to Ex. Ct. Anand Kumar, No.2097/PCR (PIS No.28941010) is hereby quashed and set aside. He is hereby re-instated in service from removal the immediate effect. The period from the date of removal from service to date of reinstatement is hereby decided as period spent on duty for all the intents & purposes. The period from date of issue to this order to the date of his joining in department shall be treated as L.K.D.

Let Ct. Anand Kumar, No.2097/PCR be informed accordingly."

2. In view of the aforementioned, the CP is disposed of. Notice issued to the respondents stands discharged. No costs.

MA No.128/2016

In view of the aforementioned order passed in CP, the MA stands disposed of as infructuous.

(V.N. Gaur)
Member (A)

(A.K. Bhardwaj)
Member (J)

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